कार्योपरेट कार्य विभाग


| कार्योपरेट कार्य विभाग | नाम और यहाँ के पास (2003) 2509 जयपुर, 2014—(1)
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<td>(1)</td>
<td>धीरज बोवन्द्र, बाउट एक्सपॉर्टर</td>
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<td>(2)</td>
<td>वह. ए. पं. दुर्गाप्रसाद, कदम, भारतीय लागत और संकेत तेज विभाग</td>
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<td>(3)</td>
<td>भी कर चिंतार, अधिकारी, भारतीय कंपनी सचिव विभाग</td>
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<td>(4)</td>
<td>भीमेंद्र, कर्मचारी, भारतीय बाउट एक्सपॉर्टर संस्थान</td>
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<td>(5)</td>
<td>संस्कृत संस्थान, भारतीय कार्य विभाग</td>
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3770 OF 2014
MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 18th September, 2014

S.O. 2425(E).—In exercise of the powers conferred by sub-section (1) of Section 210A of the Companies Act, 1956 (1 of 1956), the Central Government hereby constitutes an Advisory Committee to be called the National Advisory Committee on Accounting Standards, consisting of the following persons to advise the Central Government on the formulation and laying down of accounting policies and accounting standards for adoption by companies or class of companies under the said Act, namely:—

(1) Shri Amarjit Chopra, Chartered Accountant
Chairperson,
[Nominated under clause (a) of sub-section(2) of section 210A]

(2) Dr. A.S. Durga Prasad, President, Nominee of The Institute of Cost and Works Accountants of India
Member,
[nominated under clause (b) of sub-section (2) of section 210A]

(3) Shri R. Sridharan, President, Nominee of The Institute of Company Secretaries of India
Member,
[nominated under clause (b) of sub-section (2) of section 210A]
2. The Chairperson and members shall hold office for a period of one year from the date of publication of this notification in the Official Gazette or till the constitution of National Financial Reporting Authority under Section 132 of the Companies Act, 2013 (18 of 2013) whichever is earlier.

3. This notification shall come into force on 18th September, 2014.

[fn. 1/5/2001-CL.V (Part V)]

AMARDEEP SINGH BHATIA, Jt. Secy.